

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(S) No. 6498 of 2014

10/25.06.2020 Heard learned counsel for the parties through V.C.

2. Mr. Rajendra Krishna, learned counsel appears for the petitioner, however, an adjournment has been sought for by the State.

3. The prayer is allowed.

4. Put up this case on **13.07.2020**.

(Deepak Roshan, J.)

Pramanik/